

period of 5 years or more and are required indefinitely. The Mana Group of Transit Centres do not yet fulfil these conditions. The question of conversion of posts into permanent ones in that organization and declaration of employees as permanent against such posts will be taken at the appropriate time in accordance with the policy stated above.

Permission for Entry in Mana Camp

5269. SHRI B. K. DASCHOWDHURY: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether in the Mana Camp all persons coming from other Centres of the same Camp are required to take special permission for entering, including the staff members and migrants' family members; and

(b) if so, the reasons therefor?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) and (b). No, Sir. There is no special permit system for inter-camp movement of staff members and new migrants in the Mana Group of Transit Centres. However, the outsiders including friends and the relatives of the staff members and the new migrant families in the camp are required to obtain permission and to furnish their details to Mana Police Station as required by the District authorities before their entry into the Mana Group of Transit Centres for security reasons.

Talks between Foreign Ministers of India and France for Economic and Cultural Cooperation

5270. SHRI RAGHUNANDAN LAL BHATIA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether any talks between the Foreign Ministers of India and France were held recently;

(b) if so, the subjects discussed in the field of foreign relations, economic and cultural cooperation; and

(c) the broad outlines of the agreement arrived at?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDER PAL SINGH):

(a) The Minister delegate to the French Minister of Foreign Affairs, High Excellency Mr. Andre Battenpourt came to India at the head of his country's delegation to the Annual Bilateral consultations between India and France. The Indian delegation was led by the Minister of External Affairs.

(b) and (c). The consultations were held on the 5th and 6th of December, 1972, and they covered a wide range of subjects, including the world situation, European political perspectives, matters relating to EEC, the situation in the sub-continent and Indo-French bilateral relations in political, economic and cultural fields. Such bilateral consultations are confidential in nature and it is not customary to disclose the details of the discussions.

Aid From U.N. Refugee Relief Department for Relief of Tibetan Refugees

5271. SHRI SHASHI BHUSHAN: Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 1526 on the 23rd November, 1972, and state:

(a) the number of Tibetan refugees who left India during the last three years;

(b) the amount sanctioned by the Refugee Relief Department of the United Nations for giving to India for the relief of Tibetan refugees;

(c) the amount received so far and the reasons for not receiving the full amount earmarked for the purpose; and

(d) whether the U.N. has changed its attitude regarding giving this money to India after the entry of China in the U.N. and if so, the reaction of Government thereto?